

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Review Application No. 123 of 2003 in
Original Application No. 1189 of 1996**

Wednesday, this the 9th day of May, 2007

**Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mr. K.S. Menon, A.M.**

1. Kamala Son of Umrao, R/o Village Rajabari, P.S. Pipiganj, Tehsil Sadar, District Gorakhpur.
2. Ram Nawal Son of Lalman R/o Village Gulriha, Post Pipiganj, Tehsil Sadar, District Gorakhpur.
3. Budhi Ram Son of Lalman R/o Village Gaon Sabha Lakshmipur (Kanraha Khurd) P.O. Sarahri, District Gorakhpur.
4. Ram Kripal, Son of Kalp Nath, R/o Village Makhraha, Total Gulriha P.O. Pipiganj, District Gorakhpur.
5. Biredra Pratap, Son of Ram Gati, R/o Village Tandwa Kala, P.O. Randhauri Tehsil and District Gorakhpur.
6. Jagdish, Son of Hari Ram, R/o Village Baddar Tola, Paraspur P.O. Baisar Dhani Bazar, District Maharajganj.
7. Raj Mangal Son of Ram Saran, R/o Village Imaliya, P.O. Bharpahi, P.S. Sahjanwa, District Gorakhpur.
8. Dwar Pal Son of Dularey, R/o Village Chhechri, Post Chehri Tehsil Maharajganj, District Gorakhpur.

Applicants

Advocate Sri G.D. Mukerji

Versus

1. The Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, Lucknow Division, North Eastern Railway, Lucknow.
3. Inspector of Works (West), Lucknow Division, Gorakhpur.



4. Permanent Ways Inspector (Construction) North Eastern Railway, Gorakhpur.
5. Permanent Ways Inspector (Construction) North Eastern Railway, Lucknow Division, Khalilabad.
6. Permanent Ways Inspector (B.G. Construction) North Eastern Railway, Gorakhpur.
7. Assistant Personnel Officer, Lucknow Division, North Eastern Railway, Lucknow.

Respondents

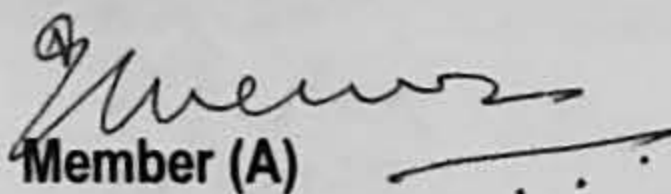
Advocate Sri Anil Kumar

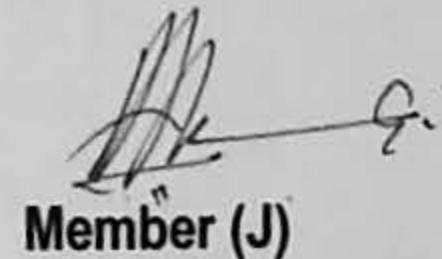
ORDER

By Ashok S. Karamadi, J.M.

This Review Application is filed against the Order dated 11.08.2003 passed in O.A. No. 1189 of 1996.

2. On perusal of the grounds taken in the Review Application, we do not find any error in the decision of the Tribunal dated 11.08.2003. The grounds taken for review of the aforesaid Order are the grounds in the nature of appeal and this is not the forum, which has to set right the incorrectness of the Order by way of filing the Review Application. Having regard to the fact and the law enunciated by the Hon'ble Supreme Court, this review application will not come within the purview of the guideline laid down by the Hon'ble Supreme Court. The Review Application is maintainable if there is any error apparent on the face of the record. The scope of review is very limited. Hence, we do not incline to review the Order. Hence, Review Application is dismissed.


Member (A)


Member (J)

/M.M./